

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1025/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Units I and II (4 MW) of the Tilaiya Hydel Power Station

Petition No. 19/GT/2026

Subject : Petition for determination of 2024-29 tariff for Units I and II (4 MW) of the Tilaiya Hydel Power Stations

Petitioner : DVC

Respondents : JBVNL and anr.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pointed out that while Petition No. 1025/GT/2025 has been filed for truing-up of tariff for the period of 2019-24, Petition No. 19/GT/2026 has been filed for determination of tariff for the period of 2024-29, in respect of the Units I and II of the Tilaiya Hydel Power Station.

2. None appeared for the Respondents, despite notice.

3. The Commission, after hearing the learned counsel for the Petitioner, directed it to file the following additional information, on an affidavit, after serving a copy to the Respondents, on or before **13.3.2026**.

1025/GT/2025 (2019-24)

- a. *Details of the proportionate cost of the land of the existing project, which is being used for generating power based on renewable energy as per Regulation 19 (5) (d) of the 2019 Tariff Regulations.*
- b. *Revised Form 9A for Konar Dam and Tilaiya Dam with details of work, applicable regulations for each work, justification and supporting documents.*
- c. *Auditor certified (along with UDIN) Form 9C.*
- d. *Auditor certified copy of Form-13, based on the actual applicable ROI without considering the adjustment towards sharing benefits on refinancing, along with the Excel working in respect of interest rates considered for calculation of the Weighted Average Rate of Interest (WAROI) for each year as considered in Form-13 during 2019-24.*



- e. *Revised Form-11 reflecting details of opening, addition, deletion and closing amount of gross block for each year during 2019-24.*
- f. *Documents/information towards the assessment of security requirements, along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*

19/GT/2026 (2024-29)

- g. *Relevant supporting documents justifying the claim with respect to additional capital expenditure claimed under Regulation 26(1)(d).*
- h. *Form-11 to be revised as per the CAG depreciation rate schedule.*

4. The Respondents are permitted to file their replies in these Petitions, on or before **10.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.4.2026**.

5. The Petition will be listed for hearing on **5.5.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

